

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-486(PB)/2018**

**IN THE MATTER OF:**

Usha Devi

.... Applicant/petitioner

Vs.

Praveer Construction Pvt. Ltd.

.... Respondent

**Under Section 7 of (IBC)**

**Order delivered on 09.08.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

**PRESENTS**

For the petitioner: -

**ORDER**

After arguing the case for some time learned counsel for the petitioner requests for some time to study the law on the issue of limitation and then make submission.

List on 10.09.2018.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**